

18

**STANDING COMMITTEE ON
URBAN DEVELOPMENT
(2006-2007)**

FOURTEENTH LOK SABHA

MINISTRY OF URBAN DEVELOPMENT

**DEMANDS FOR GRANTS
(2006-2007)**

*[Action Taken by the Government on the Recommendations contained in
the Fourteenth Report of the Standing Committee on Urban Development
(Fourteenth Lok Sabha)]*

EIGHTEENTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI**

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(2006-2007)

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Presented to Lok Sabha on

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LOK SABHA SECRETARIAT
NEW DELHI

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COMPOSITION OF THE STANDING COMMITTEE ON
URBAN DEVELOPMENT (2006-2007)

Mohd. Salim — *Chairman*

MEMBERS

Lok Sabha

2. Shri Avtar Singh Bhadana
3. Shri Sharanjit Singh Dhillon
4. Shri Surendra Prakash Goyal
5. Shri Anant Gudhe
6. Shri Pushp Jain
7. Shri Kailash Joshi
8. Shri Sajjan Kumar
9. Prof. Vijay Kumar Malhotra
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13. Shri Rajesh Ranjan *alias* Pappu Yadav
14. Shri D. Vittal Rao
15. Shri Sudhangshu Seal
- ##16. Shri Navjot Singh Sidhu
17. Kunwar Sarv Raj Singh
18. Shri Jagdish Tytler
- **19. Kunwar Devendra Singh Yadav
20. Shri Suresh Ganpatrao Wagmare
- \$\$21. Smt. Botcha Jhansi Lakshmi

Ceased to be the member of the Committee *w.e.f.* 4.12.2006 consequent upon resignation from Lok Sabha.

**Nominated *w.e.f.* 25.9.2006 *vice* Shri Ravi Prakash Verma, M.P. ceased to be the member of the Committee *w.e.f.* 25.9.2006.

\$\$ Nominated *w.e.f.* 2nd January, 2007.

Rajya Sabha

22. Shri Nandi Yellaiah
23. Smt. Syeda Anwara Taimur
24. Shri B.K. Hariprasad
25. Shri Surendra Moti Lal Patel
26. Shri Krishan Lal Balmiki
27. Shri Penumalli Madhu
28. Shri Mukul Roy
- #29. Shri Urkhao Gwra Brahma
30. Shri Varinder Singh Bajwa
- *31. Shri Manohar Joshi

SECRETARIAT

1. Shri S.K. Sharma — *Additional Secretary*
2. Shri S. Balshekar — *Joint Secretary*
3. Shri R.K. Saxena — *Deputy Secretary*
4. Smt. Neera Singh — *Under Secretary*
5. Shri Kulmohan Singh Arora — *Committee Officer*

*Nominated *w.e.f.* 1st September, 2006.

*Ceased to be the member of the Committee *w.e.f.* 30.11.2006.

INTRODUCTION

I, the Chairman of the Standing Committee on Urban Development (2006-2007) having been authorised by the Committee to submit the Report on their behalf, present the Eighteenth Report on the action taken by the Government on the recommendations contained in the Fourteenth Report (14th Lok Sabha) of the Standing Committee on Urban Development on Demands for Grants (2006-2007) of the Ministry of Urban Development.

2. The Fourteenth Report was presented to Lok Sabha on 22nd May, 2006. The replies of the Government to all the recommendations contained in the Report were received on 18th August, 2006.

3. The replies of the Government were examined and the Report was considered and adopted by the Committee at their sitting held on 22nd January, 2007.

4. An analysis of the action taken by the Government on the recommendations contained in the Fourteenth Report (Fourteenth Lok Sabha) of the Committee (2006-2007) is given in *Appendix II*.

NEW DELHI;
25 January, 2007
5 Magha, 1928 (Saka)

MOHD. SALIM,
Chairman,
Standing Committee on Urban Development.

CHAPTER I

REPORT

This Report of the Committee on Urban Development (2006-2007) deals with the action taken by the Government on the recommendations contained in their Fourteenth Report on Demands for Grants (2006-2007) of Ministry of Urban Development which was presented to Lok Sabha on 22 May, 2006.

2. Action taken notes have been received from the Government in respect of all the 19 recommendations which have been categorised as follows:

- (i) Recommendations which have been accepted by the Government:

Para Nos. 2.9, 2.20, 2.21, 2.22, 3.10, 3.22, 3.23, 3.27, 3.38, 3.39, 3.40, 3.41, 3.52, 3.61 and 4.9.

- (ii) Recommendations which the Committee do not desire to pursue in view of Government's replies:

Para No. 4.19.

- (iii) Recommendations in respect of which replies of the Government have not been accepted by the Committee:

Para Nos. 2.6, 3.65 and 4.13.

- (iv) Recommendations in respect of which final replies of the Government are still awaited:

Para No. Nil

3. The Committee will now deal with action taken by the Government on some of these recommendations in the succeeding paragraphs.

Budgetary allocation for DMRC

Recommendation (Para No. 2.6)

4. The Committee had noted as below:—

The Committee are not in agreement with the point of view of the Government that 'though adequate allocations to DMRC are not made at BE stage, taking recourse to RE for requirement of funds for DMRC

is a happy arrangement as they are getting this money without any difficulty'. All the more, the Committee are perplexed to learn that recourse to Supplementary Grants for DMRC is made in a routine manner. The Committee are of the firm view that such routine practice of placing Supplementary Grants instead of advancing an adequate allocation at B.E. Stage, itself, jeopardizes the constitutional obligation of the accountability of the executive to Parliament in financial matters. They therefore, reiterate their earlier recommendation that taking recourse to supplementary grants of substantial amount to DMRC project indicates lack of financial acumen on the part of Government and the DMRC budget allocation should be made at BE stage itself.

5. The Government have replied as below:

The funds have been and are being provided to DMRC as per need and the progress of the Project has not been affected due to inadequacy of funds.

DMRC has requested for providing Rs. 270.00 crore as equity, Rs. 58.00 crore as Sub-ordinate Debt (SD) and Rs. 495.00 crore as Pass Through Assistance (PTA) for the Financial year 2006-07. The amount provided in the Budget of MOUD is Rs. 250.00 crore, Rs. 58.00 crore and Rs. 424.00 crore respectively towards equity, SD and Pass Through Assistance (PTA).

6. The Committee are not convinced with the reply of Ministry of Urban Development that funds are being provided to DMRC as per need. The projects of DMRC are taken up after giving due consideration to the detailed project reports and financial requirements thereto. Therefore, the practice of taking recourse to Supplementary Grants to finance its projects on frequent basis does not set a good financial precedent. The Committee, therefore, reiterate their earlier recommendation that sufficient allocations for DMRC projects should be made in the BE stage itself, in conformity with the practice followed by other Departments/Ministries of the Government of India.

Enactment of Model Legislation

Recommendation (Para No. 3.40)

7. The Committee had noted as below:

On the question of planned development in urban areas, as assured by Secretary, Ministry of Urban Development during the course of oral evidence that a model legislation would be placed before

Parliament, the Committee hope that a model legislation would soon be brought to ensure that consumers are not cheated by developers or builders so as to contain the growth of unauthorized, unplanned colonies and housing, which lack all the basic amenities of good living.

8. The Government have replied as under:

Land is a state subject. Framing a legislation for Delhi, which can also serve a model for other State Governments, is under consideration.

9. The Committee desire that the Government should expeditiously frame a legislation for Delhi to ensure that consumers are not cheated by the developers or private builders and the growth of unauthorized and unplanned colonies or housing units could be checked effectively. For the planned development in urban areas, the proposed legislation would act as a role model for other States/ UTs too.

Implementation of Report of Technology Advisory Group (TAG)

Recommendation (Para No. 3.41)

10. The Committee had noted as below:

The Committee note with satisfaction that Twelfth Finance Commission has accepted the devolution of Rs. 5000 crore for urban local bodies only for solid waste management. The Committee expect that the much needed priority is given to the solid waste management projects by the States and urban local bodies by releasing of timely and adequate funds for the purpose. The Committee recommend that scientific and technical methodologies must be adopted for disposal of the solid wastes with the help of expert organization of compost development. The Committee also recommend that mass awareness programme should be taken up to generate proper public awareness about the utility of modern compost methods and efforts be made to keep the environment clean and healthy with effective coordination with the Ministry of Environment and Forests. At the same time, the Committee recommend that project must be taken up to dispose and manage solid plastic and other non-degradable wastes in the cities/ towns. The Committee also desire that Vermi Compost Plants should be set up in all the Municipalities and steps taken for effective marketing of the manure produced through Vermi Composting. They hope that Government would put all these measures under JNNURM or UIDSSMT so that solid waste management can be fruitfully utilized.

11. The Government have replied as under:

The Twelfth Finance Commission has devolved grants to the tune of Rs. 2500.00 crore upon ULBs exclusively for Solid Waste Management in urban areas.

This Ministry has circulated guidelines for development of appropriate Solid Waste Management System using the aforesaid grant.

Manual on Solid Waste Management published by the Ministry, Report of the Technology Advisory Group (TAG) published in May 2005 and Report of the Inter-Ministerial Task Force on Integrated Plant Nutrient Management also recommended Vermi-composting from city garbage in the towns having garbage generation up to 50 M tons per day keeping in view the higher land area required.

Guidelines circulated to ULBs/State Governments also recommend the use of Vermi-composting in the cities having garbage generated limited to 50 M tons per day.

In all the projects approved for Solid Waste Management and Drainage in 10 (ten) selected towns having airfields of Indian Air Force, launched by this Ministry, awareness generation is an integral part and funds have been earmarked for the purpose. In the projects being considered under JNNURM and UIDSSMT for solid Waste Management, funds are being provided for awareness generation.

In order to market compost, inter-ministerial Task Force for Integrated Plant Nutrient Management using city compost has recommended measures for effective marketing of compost.

12. The Committee desire that recommendations made by the Technology Advisory Group (TAG) and Inter-Ministerial Task Force in their reports on Solid Waste Management and marketing of vermi compost respectively should be implemented in letter and spirit. States/UTs should be impressed upon to implement the recommendations of the said reports in a time bound manner. The Committee would like to be apprised about the steps taken in this regard.

e-Governance in Municipalities

Recommendation (Para No. 3.52)

13. The Committee had noted as below:

The Committee express their anguish over the casual way of announcing the Schemes viz. (i) Pooled Financed Development Fund

(ii) Mission Mode on IT and (iii) National Urban Infrastructure Fund and accordingly making the budgetary provisions in them without finalizing them. They are of the view that monies get blocked in such schemes, which could have been utilized for other purposes. The Committee therefore, desire that Government to do all the homework and finalise the scheme before making budgetary allocations. They recommend that the aforesaid schemes must be finalized and implemented without any further delay. The Committee would like to be apprised about the latest position in the matter.

14. The Government have replied as under.

Esteemed views of the Committee regarding doing all the homework and finalizing the schemes before making budgetary allocations have been noted for future compliance. As regards finalization of the schemes, it is stated that the National Mission Mode Project on e-Governance in Municipalities is on the verge of being finalized. The scheme was considered by Expenditure Finance Committee (EFC) on March 10, 2006 and based on the recommendations of EFC, a draft note for the Cabinet Committee on Economic Affairs (CCEA) has been prepared and circulated to all the concerned Ministries for comments/views on May 23, 2006. Based on the comments/views of the concerned Ministries/Departments, particularly, the Planning Commission and the Department of Information Technology, the note for CCEA would be finalized and submitted for consideration of CCEA. The scheme will be launched in 35 cities with population of one million and above after having the approval of CCEA.

15. The Committee desire that note for Cabinet Committee on Economic Affairs (CCEA) on the National Mission Mode Project on e-Governance in Municipalities should be finalized and be submitted for the consideration of CCEA at the earliest and the Committee may be apprised about the steps taken in this direction.

Hospital Waste Management

Recommendation (Para No. 3.65)

16. The Committee had noted as below:

The Committee fail to understand as to why the Scheme of Hospital Waste Management had been transferred from Ministry of Health and Family Welfare to Ministry of Urban Development and that too with a very meagre amount of Rs. 1.00 crore. On the other hand, the Committee are perturbed to note that funds have been surrendered by

the Ministry of Urban Development as no viable proposals under Hospital Waste Management were received from State Governments. The Committee take a serious note of the non-implementation of the Hospital Waste Management Scheme. Had concerted and effective efforts been made by the Ministry to persuade the State Governments to come forward with technically viable Hospital Waste Management Scheme, this scheme would have definitely been taken up/made functional. The Committee, therefore, recommend that effective measures are taken to launch Hospital Waste Management Projects in States/UTs without any further delay.

17. The Government have replied as under:

Pilot projects/Demonstration projects under Hospital Waste Management for creation of demonstrative effect for implementation of Bio-Medical Waste Management in Health Care Establishments in the States had been transferred to this Ministry by the Planning Commission during 2005-06 and the files were transferred by the Ministry of Health & Family Welfare to this Ministry in October, 2005 with a budget allocation of Rs. 1.00 crore.

Immediately, thereafter, the Ministry wrote to the States seeking proposals for releasing funds under the scheme. However, no viable proposal was received. Therefore, funds could not be released. Since, availability of fund was Rs. 1.00 crore which is even less than the eligibility of Rs. 1.50 crore per State, even if viable proposals would have been received, it would not have been possible to release funds to 1 (one) State.

This Ministry is not aware as to why this Pilot Scheme of Hospital Waste Management has been transferred to the Ministry of Urban Development in spite of the fact that Ministry of Health and Family Welfare deals with Government Hospitals/Healthcare establishments at National Level. However, the Ministry had taken up the matter with the Planning Commission during last financial year.

Planning Commission has again been requested to transfer the scheme to Ministry of Health and Family Welfare during current year which is the Nodal Ministry for dealing with hospitals and healthcare establishments.

18. The Committee are not convinced with reply of the Ministry of Urban Development regarding transfer of the Scheme of Hospital Waste Management to the Ministry of Urban Development from Ministry of Health and Family Welfare. Being a nodal Ministry for

monitoring of programmes in Urban areas relating to sanitation and solid waste management, the Ministry of Urban Development cannot absolve itself from its duty and mandate. The Committee reiterate their recommendation that the Ministry of Urban Development persuade the State Governments/UTs to come forward with environment friendly and technically viable hospital waste management scheme and effective measures should be taken to launch Hospital Waste Management Projects in States/UTs without any further delay. The Ministry of Urban Development should impress upon the Planning Commission/Ministry of Finance to allocate adequate funds for this Scheme.

Nomination of Nodal officer of ULBs to liaise with CPWD

Recommendation (Para No. 4.13)

19. The Committee had noted as below:

The Committee gather that despite the recommendations made by them in their 2nd and 7th Report (14th Lok Sabha), and pursuant to the Ministry of Urban Development instruction to NDMC, DJB and MCD to nominate 'Nodal Officers' to liaise with CPWD area-wise, such, 'Nodal Officers' are still to be nominated by the aforesaid local bodies. The Committee are concerned as to how without proper liaison with ULBs and CPWD, the basic amenities could be effectively provided to Government colonies. They therefore, reiterate their earlier recommendations and direct the Government to inform the Committee about the action taken in the matter. The Committee also recommend that one liaison officer of CPWD in each area should be appointed with a view to coordinate various civil, electrical, horticultural works within CPWD complexes and also to liase with NDMC/MCD, and the RWAs wherever necessary. Here, it would be pertinent on the part of CPWD to display the names of such officials on the display boards of all the Enquiry Offices maintained by CPWD and NDMC/MCD. The Committee may be apprised about the action taken in this regard.

20. The Government have replied as under:

The local bodies, *i.e.*, New Delhi Municipal Corporation, Municipal Corporation of Delhi, Delhi Jal Board were instructed to nominate Nodal Officers who shall be responsible for the defined geographical areas and shall coordinate with the CPWD officers for maintenance etc. The same have not been appointed by them so far. The local bodies have again been asked to appoint nodal officers without any further delay.

Regarding appointment of nodal officers by CPWD, instructions were issued to Chief Engineers to appoint single nodal officers for each colony to interact with RWAs and to become a single window for getting the grievances of the RWA/Residents redressed by contacting concerned officer of the required discipline in the department. In compliance to these instructions nodal officers were appointed by the Chief Engineers for each colonies and the names of such nodal officers have also been displayed on the notice boards of service centres. The instructions are again being retreated to Chief Engineers that nodal officers be asked to take up the common issues of colonies as raised by RWAs/residents with concerned officers of local bodies of respective colonies.

21. The Committee take a very serious view of the fact that inspite of their repeated recommendations, the ULBs in GNCT of Delhi i.e. NDMC, MCD and Delhi Jal Board have not appointed 'Nodal Officers' to liaison with CPWD in each area for maintenance and upkeep of infrastructural facilities of roads, bye-lanes, water supply etc. in CPWD developed localities. The Committee therefore, firmly recommend that the Ministry of Urban Development impress upon the NDMC, MCD and Delhi Jal Board to nominate Nodal Officers to liaise with CPWD area-wise without any further delay. The Committee may be apprised about the action taken in this regard.

CHAPTER II

RECOMMENDATIONS THAT HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendation (Para No. 2.9)

The Committee are happy to note that a substantial increase has been made under Demand No. 100 for public works. They hope that CPWD would now be able to take up repairing and maintenance of both residential and non-residential buildings, which were hitherto languishing due to financial crunch. As accepted by the Director General, CPWD during evidence, certain building need some retrofitting as they have become quite old and require face lifting. The Committee, therefore, expect that CPWD would prioritise the work, do the proper spadework in coordination with other service providing agencies, and carry out the needful so as to utilize the amount judiciously to the satisfaction of occupants of the CPWD constructed/maintained dwelling units and office complexes. The Committee recommend that the maintenance works pending for a long time must be initiated and completed in a time bound manner by involving efficient work contractors and artisans.

Reply of the Government

There has been an increase in the allotment of funds in the capital heads under Demand No. 100 for Public Works. As against Rs. 100 crore allocated under 4216 UD (P) during 2005-06, an allocation of Rs. 184.48 crore has been made during 2006-07. Action Plan has been prepared for taking up besides original works, the works of upgradation, retrofitting and aesthetic improvement of residential accommodation. Separate budget allocation of Rs. 76.63 crore out of Rs. 184.48 crore has been made to various zones for the works of upgradation, retrofitting and aesthetic improvement only to ensure that the earmarked funds are utilized for taking up such works only.

There has also been an increase in the allotment of funds in the capital heads under Demand No. 101 for Public Works. As against Rs. 27 crore allocated under 4059 UD (P) during 2005-06, an allocation of Rs. 46 crore has been made during 2006-07. The additional funds shall be utilized for upgradation and aesthetic improvement of Government Office Buildings.

There has also been increase in the allocation under maintenance heads. Under the head 2216, an allocation of 272.50 crore has been made during 2006-07 as against 200.09 crore during 2005-06 and under the head 2059, an allocation of 292.78 crore has been made during 2006-07 as against 247.46 crore during 2005-06. Annual Action Plans have been prepared and priorities have been fixed for items finalized based on consultations held with the RWAs and the works are being taken up as per these Annual Action Plan.

With the additional funds allotted under capital heads for works of upgradation, retrofitting and aesthetic improvement and also allotment of additional funds under ordinary repairs and special repairs in maintenance head 2216 and allotment of additional funds under maintenance and repairs under maintenance head 2059 and with judicious use of funds as explained in above, CPWD would be able to raise substantially the level of satisfaction of occupants of CPWD constructed/maintained residential and non-residential accommodation.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 2.20)

The Committee note that the process of modernization of Printing Presses, Staff redeployment, their skill development and rehabilitation have been positively dealt with after a long span of time. The Committee are however, concerned to note that due to the lack of skill upgradation, the workers are unable to use new machines on account of which, a huge loss is incurred every year. They therefore, recommend that skill development should be given top most priority so that new machines do not remain idle. They also recommend that all-out-efforts should be made for improvement of quality of printing so as to make them proficient for facing the competitive market and attract client organizations like Railways to accept their printing services.

Reply of the Government

The Cabinet has decided creation of new posts in the modernized setup of the Presses to be finalized in consultation with Ministry of Finance. accordingly, a detailed proposal of staff strength of various Government of India Presses to be retained after modernization has been submitted for approval of the Ministry of Finance. The Government has also decided that surplus employees or employees who are not willing to continue in service may be given option either

for special voluntary retirement or for transfer/redeployment in nearby Government of India Presses wherever possible.

2. Further, following action has been taken:

- (i) Employees working in Government of India Presses with offset printing technology have been deployed on newly procured machines.
- (ii) In order to upgrade skill, manufacturing firms of machines and equipment have imparted training to the existing employees deployed on new machines to enable them to work more efficiently.
- (iii) For operating machines of new technology, proposal for creation of posts (to be filled by redeployment from existing old technology staff) has already been sent to Ministry of Finance. The matter is being pursued vigorously. After receipt of sanction for new posts for modernized setup, willing employees will be redeployed and imparted in-house training enabling them to work proficiently on new machines.
- (iv) Production cum training centre at Government Press, Shimla is being established for training of redeployed employees.
- (v) After installation of new machineries in Government of India Presses under modernization programme, quality of printing has improved considerably. However, in order to make the Government of India Presses more proficient in facing competitive market and attract more clients, computerization and restructuring of Government of India Presses are under process. The Managers of the Government of India Presses have also been instructed to improve quality of printing to the satisfaction of indenters and maintain rigid time schedule for delivery of material.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 2.21)

As regards the privatisation of Presses, the Committee recommend that the original workers employed in the Government Printing Presses must be given salaries allowance and other benefits accrued to them by restoring their services in the event of privatisation of these Printing Press and imparting proper training for safeguarding their interests.

Reply of the Government

Government has decided that the Government of India Text Books Presses at Mysore, Chandigarh and Bhubaneswar be privatised with condition that employees will continue to be in-service till superannuation. The Government has also decided that surplus employees or employees who are not willing to continue in service, be given option for special voluntary retirement or transfer/redeployment to other nearby Government of India Presses wherever possible. Thus, interest of the employees of the Presses to be privatised, has been fully safeguarded/protected by the Government. Employees redeployed in other Presses will be imparted training for working on new technology.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 2.22)

As admitted by Secretary during oral evidence that there had been a delay in procurement of machineries, the Committee, therefore, expect that the process of modernization be expedited. The Committee also desire that the Ministry of Urban Development must impress upon Union Cabinet to finalize its decision for filling up vacant posts in the Government Printing Presses by direct recruitment or by redeployment of workers from other Government of India Presses and imparting State-of-the-art training so that modernization process in 11 Government Printing Presses is not hampered due to insufficient manpower.

Reply of the Government

Orders for procurement of machinery and equipment worth Rs. 15.07 crore have already been placed. Most of the machines have been received and installed and are in operation with available existing staff. Procurement of remaining machines is under process. Action for filling up of existing vacancies by redeployment as well as posts for direct recruitment will be taken up after receipt of requisite sanction of staff from Ministry of Finance. The matter is being pursued vigorously. Training will also be imparted to redeployed employees for working on the new machines.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Scheme-wise analysis of Demands for Grants 2006-2007

Recommendation (Para No. 3.10)

Infrastructure Development in Mega Cities

The Committee note that all the ongoing projects will be covered under the existing scheme of infrastructure Development of Mega Cities and the new projects, which are yet to be started, will be covered under JNNURM, among other things. While expressing their concern that only Rs. 120.00 crore has been earmarked against the requirement of Rs. 310.00 crore, the Committee recommend to enhance the amount at the time of supplementary Demands for Grants in the perspective of physical progress. They therefore, recommend to complete all the 171 on-going projects in the current financial year so that no such on-going projects remain pending during the 11th Five Year Plan. The Committee recommend that concerted efforts must be made to obviate any overlapping of projects in the two schemes *viz.* (i) JNNURM and (ii) Mega City Scheme. The Committee also recommend that adequate budgetary allocation is made for these 171 on-going projects and the State Government persuaded to release timely and adequate share of their funds for the purpose. The Committee would like to be apprised about the latest position in this regard.

Reply of the Government

All concerned nodal agencies/State Governments *vide* this Ministry's letter No. K-14011/30/05-UD-II dated 9th May, 2005 were requested to ensure completion of all on-going projects under Infrastructure Development of Mega Cities scheme by the end of 31st March, 2006 due to launching of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3rd December, 2005. However, due to non-completion of all the ongoing projects during 2005-06, all concerned nodal agencies/State Governments have once again been requested *vide* this Ministry's letter No.K-14011/54/06-UD-II dated 16th May, 2006 that all necessary steps may kindly be taken to ensure completion of all the on-going projects as early as possible but not later than 31st March, 2007 and intimate immediately expected date of completion in respect of each project. Keeping in view the recommendation of the Parliamentary Standing Committee on Urban Development in its 14th Report for completion of all the on-going projects in the current financial year so that no such on-going projects remain pending during the 11th Five Year Plan, the matter has also been taken up with the concerned State Governments at the Chief Secretary level. Thus, utmost efforts are being made for completion of all the on-going projects under the scheme during 2006-07.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 3.22)

Integrated Development of Small and Medium Towns (IDSMT)

The Committee note that 275 on-going project towns under IDSMT are to be completed during the year 2006-07 with the meagre sum of Rs. 110 crore. The Committee are given to understand that on an average, Rs. 40 lakhh had been released for 290 on-going projects during 2005-06 *i.e.* till 30th March, 2006. Therefore, on the same ratio an amount of Rs. 110 crore has been allocated for the 275 on-going projects during the year 2006-07. In the circumstances, the Committee cannot but express their dissatisfaction over the fact that in 2005-06, only Rs. 40 lakh could be released for 290 on-going project towns, which is a very meagre sum. The Committee strongly deprecate the slow pace of work in these 290 projected towns and delay in the releases of funds. The Committee recommend that the 275 project towns in 2006-07 must be adequately funded for the completion of the on-going projects and extensions of the benefits of UIDSSMT Scheme to these 275 project towns.

Reply of the Government

As stated earlier, on an average Rs. 40.00 lakh Central assistance was released in 2005-06 to each of the on-going town projects which is their actual eligibility as per the funding pattern approved in the existing guidelines of the IDSMT Scheme. Since the first instalment of central assistance has already been released to these on-going projects, second instalment (final) only is targeted for release to 275 projects in 2006-07. The Ministry would endeavour to meet the full requirement (Central assistance) of the on-going project towns based on the proposals received and as per the funding pattern of the IDSMT guidelines. To expedite implementation of the projects and to submit utilization certificates and completion reports of the on-going projects, the Town and Country Planning Organisation (TCPO) has written two letters in April and May this year to all the States and UTs.

All the urban local bodies including the 275 project towns which will be assisted during 2006-07 under IDSMT Scheme are eligible for availing the benefits of UIDSSMT Scheme provided the towns submit Detailed Project Reports (DPRs) through the respective State Governments. The State Governments are aware of the provision in the UIDSSMT Guidelines.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 3.23)

The Committee are of the view that the Government faces 'Herculean' task to take up and complete developmental projects in almost of 2963 towns under UIDSSMT in a span of seven years give the slow pace of work in the preceding years. They feel that projected figures have been inflated as the scheme is still to be understood by States and project Reports from many States/towns are yet to be received by the Ministry. They therefore, recommend that in order to achieve the projected figure and to cover all the towns in the stipulated time of seven years, as mentioned in their outcome budget, the Ministry would have to work hard and guide the State Governments/towns to prepare their DPRs etc. expeditiously. Nevertheless proper monitoring is absolutely essential to make the scheme UIDSSMT a success.

Reply of the Government

The Ministry is of the view that all the eligible towns as per the 2001 Census can be assisted under UIDSSMT Scheme in a span of 7 years subject to allocation of adequate funds by the Planning Commission/Finance Ministry and submission of project proposals by the State Level Nodal Agencies as per the Scheme guidelines. This Ministry is in regular correspondence with State Governments to submit adequate number of project proposals for assistance under it. After the launching of the JNNURM/UIDSSMT, seven workshops have been organized in different parts of the country to guide the States and implementing agencies in the preparation of the Detailed Project Reports (DPRs), City Development Plans (CDPs) and the related matters of the new scheme. The guidelines provide for training and capacity building of the implementing agencies to upgrade the skills of the personnel responsible for the projects. Also the State Governments will organize suitable training as well as capacity building programmes on continuous basis. A detailed data base management of the projects of UIDSSMT Scheme is being developed to facilitate proper monitoring of the scheme.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 3.27)

Accelerated Urban Water Supply Programme (AUWSP)

The Committee express their concern over the fact that the Ministry had not started any project under AUWSP during the first eight months

of preceding financial year. The Ministry of Urban Development were simply waiting for the new scheme i.e. UIDSSMT to be finalized for which an announcement was already made but the same was actually launched on 3rd December, 2005. They are, therefore, of the view that till the finalization of UIDSSMT scheme, Ministry of Urban Development should have sanctioned at least a few projects of water supply so that the actual beneficiaries and the public at large did not suffer. The Committee deprecates the lackadaisical manner of the Government in taking up and completing water supply projects, as nothing appears to have been done till 2nd December, 2005. The Committee note that the Government has diverted its focus from giving the much needed infrastructural facilities to the people in the urban areas of the country, while launching new mission mode schemes. The Committee are of the view that the Government should have a problem solving attitude. The Government should strive towards achieving real goals with proper liaison with the State level bodies for giving infrastructure facilities to the country's urban population.

Reply of the Government

Keeping in view the fact that AUWSP was being subsumed in the new scheme of UIDSSMT, Planning Commission restricted budget provision for 2005-06 for implementation of on going AUWSP projects. No new project under AUWSP was approved during 2005-06 in pursuance of the decision conveyed by the Planning Commission. As the gestation period for completion of AUWSP projects ranges from two to three years, it was felt that the State Governments should concentrate on completion of the ongoing projects instead of launching new projects. Focus was, therefore, shifted to expeditious completion of the on-going/pending projects, some of which were behind schedule. The projects which had not been commissioned/operationalised earlier were completed/commissioned during 2005-06 due to the concerted efforts of this Ministry.

After launch of JNNURM & UIDSSMT, adequate priority is being given to water supply projects therein. However, spirit behind the observations of the Committee is appreciated and noted for future guidance.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 3.38)

Solid Waste Management

The Committee note the new schemes *viz.* JNNURM and UIDSSMT envisage to take care of water supply and sanitation, solid waste

management, infrastructure development of all the cities and towns for their integrated development. While noting that the Ministry would like to give 25 to 40 per cent of JNNURM fund for water supply and sanitation based on the priority fixed under City Development Plan (CDP), the Committee recommend that ever care should be taken to evaluate CDP to ensure that the proposed projects are objective, need based and accordingly prioritised. It is also recommended that time bound evaluations must be made of the CDPs so that proficient projects are sanctioned and launched by State Level Bodies at the earliest possible.

Reply of the Government

The Ministry has fixed definite time-frame for evaluation of the City Development Plans (CDPs) and the State/Local bodies have been asked to directly forward their CDPs to the appraisal agency assigned for a particular city under intimation to the Ministry of Urban Development for speedy appraisal. It has been emphasized upon all the bodies concerned to adopt interactive process for evaluation with maximum use of the electronic mode of communication.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 3.39)

Regarding rain water harvesting and coordination with Ministry of Water Resources, the Committee hope that Ministry of Urban Development would work in tandem with Ministry of Water Resources for the promotion of rain water harvesting, recharging of water table and disseminating of technical know-how among individuals and use-groups for achieving the ultimate objective of meeting the water requirement both for drinking and non-drinking purpose and also for avoiding the wastage, pilferage or misuse of water.

Reply of the Government

Regarding Rain Water Harvesting, the newly constructed residential and office accommodations being constructed by CPWD have provisions of Rain Water Harvesting. It has also been made mandatory to provide rain water harvesting provisions in all future constructions b CPWD. The Rain Water Harvesting is also being provided in existing non-residential buildings in a phased manner.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 3.40)

On the question of planned development in urban areas, as assured by Secretary, Ministry of Urban Development during the course of oral evidence that a model legislation would be placed before Parliament the Committee hope that a model legislation would soon be brought to ensure that consumers are not cheated by developers or builders so as to contain the growth of unauthorized, unplanned colonies and housing, which lack all the basic amenities of good living.

Reply of the Government

Land is a state subject. Framing a legislation for Delhi, which can also serve a model for other State Governments, is under consideration.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Comments of the Committee

(Please *see* Paragraph No. 9 of Chapter I of the Report)

Recommendation (Para No. 3.41)

The Committee note with satisfaction that Twelfth Finance Commission has accepted the devolution of Rs. 5000 crore for urban local bodies only for solid waste management. The Committee expect that the much needed priority is given to the solid waste management projects by the States and urban local bodies by releasing of timely and adequate funds for the purpose. The Committee recommend that scientific and technical methodologies must be adopted for disposal of the solid wastes with the help of expert organization of compost development. The Committee also recommend that mass awareness programme should be taken up to generate proper public awareness about the utility of modern compost methods and efforts be made to keep the environment clean and healthy with effective coordination with the Ministry of Environment and Forests. At the same time, the Committee recommend that projects must be taken up to dispose and manage solid plastic and other non-degradable wastes in the cities/towns. The Committee also desire that Vermi Compost Plants should be set up in all the Municipalities and steps taken for effective marketing of the manure produced through Vermi Composting. They hope that Government would put all these measures under JNNURM or UIDSSMT so that solid waste management can be fruitfully utilized.

Reply of the Government

The Twelfth Finance Commission has developed grants to the tune of Rs. 2500.00 crore upon ULBs exclusively for Solid Waste Management in urban areas.

This Ministry has circulated guidelines for development of appropriate Solid Waste Management System using the aforesaid grant.

Manual on Solid Waste Management published by the Ministry, Report of the Technology Advisory Group (TAG) published in May 2005 and Report of the Inter-Ministerial Task Force on Integrated Plant Nutrient Management also recommended Vermi-composting from city garbage in the towns having garbage generation up to 50 M tons per day keeping in view the higher land area required.

Guidelines circulated to ULBs/State Governments also recommend the use of Vermi-composting in the cities having garbage generated limited to 50 M tons per day.

In all the projects approved for Solid Waste Management and Drainage in 10 (ten) selected towns having airfields of Indian Air Force, launched by this Ministry, awareness generation is an integral part and funds have been earmarked for the purpose. In the projects being considered under JNNURM and UIDSSMT for solid Waste Management, funds are being provided for awareness generation.

In order to market compost, inter-ministerial Task Force for Integrated Plant Nutrient Management using city compost has recommended measures for effective marketing of compost.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Comments of the Committee

(Please see Paragraph No. 12 of Chapter I of the Report)

Other Schemes/Programme

Recommendation (Para No. 3.52)

The Committee express their anguish over the casual way of announcing the Schemes viz. (i) Pooled Financed Development Fund (ii) Mission Mode on IT and (iii) National Urban Infrastructure Fund and accordingly making the budgetary provisions in them without

finalizing them. They are of the view that monies get blocked in such schemes, which could have been utilized for other purpose. The Committee therefore, desire that Government to do all the homework and finalise the scheme before making budgetary allocations. They recommend that the aforesaid schemes must be finalized and implemented without any further delay. The Committee would like to be apprised about the latest position in the matter.

Reply of the Government

Esteemed views of the Committee regarding doing all the homework and finalizing the schemes before making budgetary allocations have been noted for future compliance. As regards finalization of the schemes, it is stated that the National Mission Mode Project on e-Governance in Municipalities is on the verge of being finalized. The scheme was considered by Expenditure Finance Committee (EFC) on March 10, 2006 and based on the recommendations of EFC, a draft note for the Cabinet Committee on Economic Affairs (CCEA) has been prepared and circulated to all the concerned Ministries for comments/views on May 23, 2006. Based on the comments/views of the concerned Ministries/Departments, particularly, the Planning Commission and the Department of Information Technology, the note for CCEA would be finalized and submitted for consideration of CCEA. The scheme will be launched in 35 cities with population of one million and above after having the approval of CCEA.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Comments of the Committee

(Please *see* Paragraph No. 15 of Chapter I of the Report)

Recommendation (Para No. 3.61)

National Urban Information System

While appreciating the aims and objectives of NUIS, the Committee express their concern over the non-utilisation of 2nd and 3rd installments of the Budgetary allocations under the scheme which are to the tune of Rs. 5.00 crore and Rs. 25.00 crore, respectively, as per Revised Estimates. The Committee are of the firm view that the budget allocations could have been fruitfully utilized, had the work relating to the mapping and generation of GIS database been completed by Survey of India and the National Mapping Agency in time. They,

therefore, recommend to impress upon the Survey of India and National Mapping Agency to expedite work so that the fund allocated under NUIS does not remain unutilised for want of GIS database and maps. Since Town and Country Planning Organisation (TCPO) is the nodal agency for implementing and review of this scheme, the Committee recommend that TCPO to take concrete measures to develop proper urban database in all the 137 towns in a specific time frame. The Committee feel that proper database and maps are the prerequisites for carrying out the systematic and holistic development of urban areas. Hence it should be given top priority. They hope that during the current financial year, the allocation made under the scheme will be utilized.

Reply of the Government

Ministry of Urban Development is completely in agreement with the views expressed by the esteemed Committee. As per the Memorandum of Understanding signed between the Survey of India and Ministry of Urban Development on March 13, 2006, development of GIS database for 137 towns/cities/urban-agglomeration and utility mapping in respect of 24 towns should be completed within 15 months from the date of signing of the agreement. However, first lot of maps would start rolling in after six months to initiate value addition and attribute data linking. Nevertheless, as recommended by the Committee, the Survey of India, the National Mapping Agency and the town and Country Planning Organisation (TCPO) has been requested *vide* this Ministry's letter No. G-20011/1/2006-UCD dated June 12, 2006, to take concrete steps for developing GIS database and maps, and also proper urban database in time so that budget allocation made under the NUIS scheme in the current financial year, 2006-07, could be fully utilized.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Recommendation (Para No. 4.9)

Public Works

The Committee note that Delhi Urban Art Commission is the body which is responsible for awarding its advice on proposals received through the local bodies, and also taking up of macro level proposals on a *suo-motto* basis for aesthetic development of Delhi. They also note that there is acute shortage of GPRA in Delhi and CPWD is engaged in the construction of 2377 units by March, 2008. While appreciating the move of the Government for establishing such a body,

the Committee recommend that various projects of CPWD and Housing including Cooperative Group Housing should be cleared by DUAC on top priority basis without taking undue time. The Committee also recommend that local bodies in Delhi *viz.* NDMC, MCD and DDA should also clear the pending maintenance and infrastructural projects under CPWD and other Group Housing Societies at the earliest and provide them with all the basic amenities like water, electricity, drainage etc. in a time bound manner so that such housing units do not remain unoccupied due to the lack of such amenities. Ministry of Urban Development should take up this matter at the highest level with all the concerned agencies so as to avoid unnecessary dilly dallying at bureaucratic level.

Reply of the Government

Ministry of Urban Development is taking up the matter with Chairman, Delhi Urban Art Commission for early clearance of all General Pool Residential Accommodation Projects in Delhi. The Ministry is also taking up the matter with Vice Chairman, Delhi Development Authority, Chairperson, New Delhi Municipal Council and Commissioner, Municipal Corporation of Delhi asking them for early clearance of such projects pending with them.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

CHAPTER III

RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT'S REPLIES

Recommendation (Para No. 4.19)

Directorate of Estate

The Committee note that while there is shortage of GPRA in most of the cities, a substantial number of residential units in some of the cities are lying vacant. They also note that there is a shortage of General Pool Office Accommodation (GPOA) in Delhi and Indore. While noting that as per rules, GPRA cannot be utilized for GPOA, the Committee feel that it should not be a water-tight compartment and rules should be flexible enough to convert GPRA to GPOA and *vice-versa*, as per demand and availability. The Committee, therefore, recommend that suitable procedural amendments be made to fruitfully utilize vacant premises and provide accommodation to Government servants on demand.

Reply of the Government

Government servants, who are eligible for Government residential accommodation, are entitled to draw House Rent Allowance if they have applied for such accommodation in accordance with the procedure and have not been provided housing. At places where due to availability of surplus accommodation, special orders are issued by the Ministry of Urban Development for making it obligatory for the employees posted to such places to obtain a 'No Accommodation Certificate' in respect of Government residential accommodation at their place of posting. In all other places no such certificate is necessary.

At present the demand for residential accommodation is computed on the basis of the applications received in the Directorate of Estates. However, this does not indicate the true position about the demand of residential accommodation. In cities like Delhi, Mumbai, Kolkata, Shimla, Chennai, Nagpur, Chandigarh, Indore, Bangalore, etc., a number of Central Government employees do not apply for accommodation because they have been exempted from the requirement of obtaining 'No Accommodation Certificate' (NAC), before drawal of House Rent Allowance. Those Government employees, who have made their own

arrangement of accommodation, do not apply for residential accommodation and choose to draw House Rent Allowance at these stations. This results in reduction in demand of Government accommodation at these stations.

As regards utilization of the residential accommodation into office accommodation, it is stated that conversion of residential accommodation into office accommodation would involve structural changes requiring substantial expenditure. Besides, the accommodation, after such alternation, may not remain suitable for residential use in future. Its re-conversion into a residential accommodation on rise of demand, would again involve in fructuous expenditure. Further, running of Government offices from the residential colonies would create other problems to the residents of such localities as well as contravene zonal land use laws of urban local bodies.

The demand of residential accommodation is not a constant feature and it undergoes change on month to month basis. It cannot be stated with certainty, that a particular type of accommodation would be scarce or surplus at a station at a future date. Conversion of the residential accommodation for office purpose may lead to a shortage of residences in future, necessitating construction of additional houses at that station.

In view of this position, the recommendation of the Standing Committee to make amendment to the Allotment of Government Residences (General Pool in Delhi) Rules, 1963 to facilitate conversion of the residential accommodation into office accommodation may not be feasible to be implemented.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

CHAPTER IV

RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

Recommendation (Para No. 2.6)

Overall Assessment of the Demands for Grants of the Ministry of Urban Development for the Year 2006-2007

The Committee are not in agreement with the point of view of the Government that 'though adequate allocations to DMRC are not made at BE stage, taking recourse to RE for requirement of funds for DMRC is a happy arrangement as they are getting this money without any difficulty'. All the more, the Committee are perplexed to learn that recourse to Supplementary Grants for DMRC is made in a routine manner. The Committee are of the firm view that such routine practice of placing Supplementary Grants instead of advancing an adequate allocation of the accountability of the executive to Parliament in financial matters. They therefore, reiterate their earlier recommendation that taking recourse to supplementary grants of substantial amount to DMRC project indicates lack of financial acumen of the part of Government and the DMRC budget allocation should be made at BE stage itself.

Reply of the Government

The funds have been and are being provided to DMRC as per need and the progress of the Project has not been affected due to inadequacy of funds.

DMRC has requested for providing Rs. 270.00 crore as equity, Rs. 58.00 crore as Sub-ordinate Debt (SD) and Rs. 495.00 crore as PTA for the Financial Year 2006-07. The amount provided in the Budget of MOUD is Rs. 250.00 crore, Rs. 58.00 crore and Rs. 424.00 crore respectively towards equity, SD and PTA.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Comments of the Committee

(Please see Paragraph No. 6 of Chapter I of the Report)

Recommendation (Para No. 3.65)

Hospital Waste Management

The Committee fail to understand as to why the Scheme of Hospital Waste Management had been transferred from Ministry of Health and Family Welfare to Ministry of Urban Development and that too with a very meagre amount of Rs. 1.00 crore. On the other hand, the Committee are perturbed to note that funds have been surrendered by the Ministry of Urban Development as no viable proposals under Hospital Waste Management were received from State Governments. The Committee take a serious note of the non-implementation of the Hospital Waste Management Scheme. Had concerted and effective efforts been made by the Ministry to persuade the State Governments to come forward with technically viable hospital waste management Scheme, this scheme would have definitely been taken up/made functional. The Committee, therefore, recommend that effective measures are taken to launch Hospital Waste Management Projects in States/UTs without any further delay.

Reply of the Government

Pilot projects/Demonstration projects under Hospital Waste Management for creation of demonstrative effect for implementation of Bio-Medical Waste Management in Health Care Establishments in the States had been transferred to this Ministry by the Planning Commission during 2005-06 and the files were transferred by the Ministry of Health & Family Welfare to this Ministry in October, 2005 with a budget allocation of Rs. 1.00 crore.

Immediately, thereafter, the Ministry wrote to the States seeking proposals for releasing funds under the scheme. However, no viable proposal was received. Therefore, funds could not be released. Since, availability of fund was Rs. 1.00 crore which is even less than the eligibility of Rs. 1.50 crore per state, even if viable proposals would have been received, it would not have been possible to release funds to 1 (one) State.

This Ministry is not aware as to why this Pilot Scheme of Hospital Waste Management has been transferred to the Ministry of Urban Development in spite of the fact that Ministry of Health & Family Welfare deals with Government Hospitals/Healthcare establishments at National Level. However, the Ministry had taken up the matter with the Planning Commission during last financial year.

Planning Commission has again been requested to transfer the scheme to Ministry of Health & Family Welfare during current year which is the Nodal Ministry for dealing with hospitals and healthcare establishments.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Comments of the Committee

(Please see Paragraph No. 18 of Chapter I of the Report)

Recommendation (Para No. 4.13)

Coordination with Urban Local Bodies

The Committee gather that despite the recommendations made by them in their 2nd and 7th Report (14th Lok Sabha), and pursuant to the Ministry of Urban Development instruction to NDMC, DJB and MCD to nominate 'Nodal Officers' to liaise with CPWD area-wise, such, 'Nodal Officers' are still to be nominated by the aforesaid local bodies. The Committee are concerned as to how without proper liaison with ULBs and CPWD, the basic amenities could be effectively provided to Government colonies. They therefore, reiterate their earlier recommendations and direct the Government to inform the Committee about the action taken in the matter. The Committee also recommend that one liaison officer of CPWD in each area should be appointed with a view to coordinate various civil, electrical, horticultural works within CPWD complexes and also to liae with NDMC/MCD, and the RWAs wherever necessary. Here, it would be pertinent on the part of CPWD to display the names of such officials on the display boards of all the Enquiry Offices maintained by CPWD and NDMC/MCD. The Committee may be apprised about the action taken in this regard.

Reply of the Government

The local bodies, *i.e.*, New Delhi Municipal Corporation, Municipal Corporation of Delhi, Delhi Jal Board were instructed to nominate Nodal Officers who shall be responsible for the defined geographical areas and shall coordinate with the CPWD officers for maintenance etc. The same have not been appointed by them so far. The local bodies have again been asked to appoint nodal officers without any further delay.

Regarding appointment of nodal officers by CPWD, instructions were issued to Chief Engineers to appoint single nodal officers for

each colony to interact with RWAs and to become a single window for getting the grievances of the RWA/Residents redressed by contacting concerned officer of the required discipline in the department. In compliance to these instructions nodal officers were appointed by the Chief Engineers for each colonies and the names of such nodal officers have also been displayed on the notice boards of service centres. The instructions are again being retreated to Chief Engineers that nodal officers be asked to take up the common issues of colonies as raised by RWAs/residents with concerned officers of local bodies of respective colonies.

[Ministry of Urban Development O.M. No. H-11013/4/2006-Bt. (UD)
Date: 14th August, 2006]

Comments of the Committee

(Please *see* Paragraph No. 21 of Chapter I of the Report)

CHAPTER V

RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES
OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

NEW DELHI;
25 January, 2007
5 Magha, 1928 (Saka)

MOHD. SALIM,
Chairman,
Standing Committee on
Urban Development.

APPENDIX I

COMMITTEE ON URBAN DEVELOPMENT (2006-2007)

MINUTES OF THE EIGHTH SITTING OF THE COMMITTEE
HELD ON MONDAY, THE 22ND JANUARY, 2007

The Committee sat from 1500 hrs. to 1530 hrs. in Committee Room
'E', Parliament House Annexe, New Delhi.

PRESENT

Mohd. Salim—*Chairman*

MEMBERS

Lok Sabha

2. Shri Surendra Prakash Goyal
3. Shri Anant Gudhe
4. Shri Sajjan Kumar
5. Shri A.K. Moorthy
6. Shri Shripad Yesso Naik
7. Shri L. Rajagopal
8. Shri D. Vittal Rao
9. Shri Sudhangshu Seal
10. Kunwar Sarv Raj Singh
11. Kunwar Devendra Singh Yadav
12. Shri Suresh Ganpatrao Wagmare
13. Smt. Botcha Jhansi Lakshmi

Rajya Sabha

14. Shri B.K. Hariprasad
15. Shri Surendra Moti Lal Patel
16. Shri Krishan Lal Balmiki
17. Shri Penumalli Madhu
18. Shri Mukul Roy
19. Shri Varinder Singh Bajwa

SECRETARIAT

1. Shri S.K. Sharma — *Additional Secretary*
2. Smt. Neera Singh — *Under Secretary*

2. At the outset the Chairman welcomed the members and also newly nominated member Smt. Botcha Jhansi Lakshmi, MP, Lok Sabha to the sitting of the Committee.

3. The Committee took up for consideration Memorandum No. 2 regarding draft Report of the Committee on Action Taken by the Government on the recommendations contained in the Fourteenth Report of the Committee on Urban Development (Fourteenth Lok Sabha) on Demands for Grants (2006-2007) of the Ministry of Urban Development. The Committee adopted the draft action taken report with slight modification.

4. The Committee then took up for consideration Memorandum No. 3 regarding draft Report of the Committee on Action Taken by the Government on the recommendations contained in the Fifteenth Report of the Committee on Urban Development (Fourteenth Lok Sabha) on Demands for Grants (2006-2007) of the Ministry of Housing and Urban Poverty Alleviation. After some deliberations Committee adopted the draft action taken report with slight modifications.

5. The Committee then authorized the Chairman to finalise both the Reports and present the same to Parliament.

The Committee then adjourned

APPENDIX II

[vide para 4 of the Introduction]

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE FOURTEENTH REPORT OF THE STANDING COMMITTEE ON URBAN DEVELOPMENT (FOURTEENTH LOK SABHA)

I.	Total number of recommendations	19
II.	Recommendations which have been accepted by the Government: Para Nos. 2.9, 2.20, 2.21, 2.22, 3.10, 3.22, 3.23, 3.27, 3.38, 3.39, 3.40, 3.41, 3.52, 3.61 and 4.9	15
	Percentage to total recommendations	(78.94%)
III.	Recommendations which the Committee do not desire to pursue in view of the Government's replies: Para No. 4.19	01
	Percentage to total recommendations	(5.27%)
IV.	Recommendations in respect of which replies of the Government have not been accepted by the Committee. Para Nos. 2.6, 3.65 and 4.13	03
	Percentage to total recommendations	(15.79%)
V.	Recommendations in respect of which final replies of the Government are still awaited.	Nil
	Percentage to total recommendations	(0%)